[2 December, 2004] RAJYA SABHA

naxal affected districts additional funds amounting to Rs. 68.00 lakhs per distt. have been given for construction of roads under Pradhan Mantri Gram Sadak Yojana (PMGSY). The State of Karnataka has been given assistance of Rs. 234.75 crores under the PM Scheme during 2000-01 to 2002-03. Also, the State of Karnataka, for the first time, has been invited to attend the meeting of the Coordination Centre (CC) on naxalism scheduled on 4.12.2004 at New Delhi.

Effect of Maoists Activities on School going children

†121. SHRI MOTILALVORA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware that children are reluctant to go to schools because of kidnapping of children by Maoists in Jharkhand and some other parts of the country;

(b) the areas where as per Government's information Maoists are active; and

(c) if so, the steps being taken by Government to check Maoist menace?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL): (a) No such reports have come to the notice of the government.

(b) Presently, 55 districts in the nine States of Andhra Pradesh, Bihar, Chhatisgarh, Jharkhand, Madhya Pradesh, Maharashtra, Orissa, Uttar Pradesh and West Bengal are badly affected by naxal violence. Besides, reports have been received of naxal influence spreading to certain parts of Tamil Nadu, Karnataka, Kerala and Uttaranchai.

(c) The Central Government has adopted a multi pronged strategy to tackle the problem of naxalism which includes (a) having a peace dialogue by the affected States, wherever feasible, with naxal groups willing to abjure violence, (b) modernization and strengthening of the State Police forces, long term deployment of Para Military forces, intensified intelligence based well-coordinated anti-naxalite operations, (c) focused attention on integrated development of the affected areas

[†]Original notice of the Question was received in Hindi.

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and (d) gearing up of public grievances redressal system and creation of Local Resistance Groups.

Crimes Against SCs/STs

22. SHRI K. RAMA MOHANA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that according to the National Crime Records bureau the crimes against SCs and STs are alarmingly increased during the last five years;

(b) if so, the details of crimes that have been committed against SCs/STs during the last five years; and

(c) what preventive measures Government are taking or proposed to take, in coordination with the States, to reduce the number of crimes against SCs/STs?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MANIKRAO GAVIT): (a) and (b) As per statistics compiled by the National Crime Records Bureau a total of 25638, 25093, 25455, 33501 and 33507 cases of crime against Scheduled Castes and 4276, 4450,4190,6217, and 6774 cases of crime against the Scheduled Tribes were reported during the years 1998, 1999, 2000, 2001, & 2002 respectively. The unusual increase in the figures of crime against SCs and STs from 2000 to 2001 was largely due to change in the mode of collection of data from monthly to yearly basis. Till 2000 the statistics of crime against SCs and STs was compiled by aggregating monthly figures sent by the States. It was observed that monthly figures sent were under reported due to late receipt of data from the field. The details of crimes against SCs and STs registered during the period 1998-2002 is at Annexure [See Appendix 203 Annexure. No. 1]

(c) The Government of India has been advising the State Governments, from time to time, to ensure prevention of atrocities against the Scheduled Caste and the Scheduled Tribes. The guidelines issued in this regard include, *inter-alia*, the sensitization of police personnel in

232